

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 142 of 2013 & I.A. No.207 of 2013 and
Appeal No. 168 of 2013 & I.A. No. 241 of 2013

Dated : 24th March, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of :

Appeal No. 142 of 2013 & I.A. No.207 of 2013

M/s Mawana Sugar Ltd. ... Appellant(s)

Versus

**Punjab State Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen
Ms. Shikha Ohri
Ms. Ruth Elwin

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. Anand K. Ganesan for R-2

Appeal No. 168 of 2013 & I.A. No.241 of 2013

M/s Bansal Alloys & Metals (P) Ltd. & Ors. ... Appellant(s)

Versus

**Punjab State Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) :

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. Anand K. Ganesan for R-2
Mr. Nikhil Nayyar, AAG &
Mr. Dhanjay Bajjal for R-3

ORDER

The State Government wants to file an affidavit in Appeal No. 168 of 2013. It is permitted to do so.

Post the matter for further hearing on **7th April, 2014.**

(Justice Surendra Kumar)
Judicial Member

rkt

(Rakesh Nath)
Technical Member